

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:228

ANSWERED ON:29.03.2012

INVESTIGATION OF OFFENCES OF COMPANIES

Shanavas Shri M. I.;Sivakumar Alias J.K. Ritheesh Shri K.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the number of complaints referred to the Serious Fraud Investigation Office (SFIO) and the Registrar of Companies (RoC) under the Companies Act, 1956 for investigation during the last three years; year-wise and State-wise;
- (b) the number of cases finalized by SFIO and RoC and the action taken against such complaints during the last three years;
- (c) whether SFIO seek the assistance from foreign countries in investigating the offences;
- (d) if so, the details thereof; and
- (e) the steps taken or being taken by the Government for monitoring and speedy disposal of cases by SFIO and RoC?

**Answer**

THE MINISTER OF CORPORATE AFFAIRS (DR. M VEERAPPA MOILY)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 228 FOR 29.03.2012 REGARDING INVESTIGATION OF OFFENCES OF COMPANIES.

(a) During the last three years i.e. 2008-09, 2009-10, 2010-11 and the current year, investigation under Sections 235 / 237 of the Companies Act, 1956 has been ordered in respect of 42 companies by SFIO. However, no cases have been referred to Registrar of Companies for investigation in this period. A State-wise and year-wise list of such companies is placed at Annexure.

(b) Investigation in respect of 33 companies referred to SFIO during this period were completed and report submitted to the Government.

(c) & (d) No, Madam. SFIO has not yet sought assistance of any foreign country for investigation of the offences.

(e) The cases referred to SFIO for investigation are normally required to be completed within six months and the progress of investigation is monitored periodically. However, it is not always possible for SFIO to complete investigation within this period because of complexity of the issues involved and difference of each case from other. Consequently, extension of time is granted to SFIO on merit to complete the investigation.